- (7) Ram Bahadur Thakur Private Limited., Cochin, (8) Tungabhadra Industries Limited, Bombay, (9) Indian Rayon Corporation Limited, New Delhi, (10) P. Venkatarao, Madras, (11) Consolidated Coffee Limited, Karnataka and (12) Metro Tyres Limited, Ludhiana. No decision has been taken by the Government in the matter.
 - (d) and (e) Besides Andaman and Nicobar Islands Forest and Plantation Development Corporation, other agencies inclusive of Cooperative Societies are engaged in agricultural activities like cultivation of cashew, coconut, arecanut, spices, rubber etc.

Restrictions on visit of Foreigners to Darjeeling and other places in North Bengal

2688. SHRI SUKOMAL SEN: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that the Chief Minister of West Bengal in a communication dated the 28th November, 1984 addressed to the Home Minister had suggested for a total review of the restrictions now obtaining for visit of foreigners to Darjeeling and several picturesque places in North Bengal to allow foreign tourist flow to the Eastern Himalayas; and
- (b) if so, what action the Central Government have taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA): (a) Yes, Sir.

- (b) A review was conducted and orders were issued on 27-6-85 authorising all Indian Missions abroad, the four Foreigners Regional Registration Officers at Delhi, Bombay, Calcutta, Madras and the Home Department of West Bengal to grant restricted area permits—
 - (i) for period upto fifteen days for visiting Darjeeling and the adjoining additional place namely, Tiger Hill, Lebong Race Course, Jorebunglow, Ghoom and Kurseong,

- (ii) to groups of foreign tourists sponsored by the recognised Indian Travel agencies to visit Sandakphu and Phalut in Darjeeling provided the travel agencies give a pre-arranged itinerary and an undertaking that they take the responsibility for the entire group sticking to the itinerary; and
- (iii) to foreign tourists who want to visit wildlife sanctuaries at Mahanda and Sinchal in Darjeeling district and Chaparamari and Gorumara in Jalpaiguri district for a total period of seven days. They will be free to make their journeys to and fro by surface.

Sino-US Nuclear Agreement

2689. SHRI RAMENDRA KUMAR PODDAR: Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that the recently concluded Sino-US Nuclear agreement, does not have the veto clause as in the Indo-US agreement on the Tarapur Atomic Power Station; and
- (b) if so, what is the reaction of the Government of India in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KHURSHID ALAM KHAN): (a) and (b) In so far as the 1963 Indo-US agreement on the Tarapur Atomic Power Station is concerned, the position of the Government is that there is no veto in the Agreement.

As regards the US-China agreement concerning the peaceful uses of Nuclear Energy, the relevant article pertaining to the question of enrichment, reprocessing or alterations in form or content of material transferred under the Agreement (Article 5) inter alia states as follows:

"In the event that a party would like at some future time to undertake such activities, the parties will promptly held consultations to agree on a mutually acceptable arrangement. The parties undertake the obligation to consider such activities favourably and agree to provide pertinent information on the plans during